

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

O.A.No.2159/93

Date of decision: 11.10.1993.

vs

Union of India & others.. .. .. Respondents.

Coram:

The Hon'ble Mr Justice S.K.Dhaon, Vice Chairman.  
The Hon'ble Mr B.N.Dhoundiyal, Member(A).

For the petitioner: Ms Bharti Sharma, vice  
original counsel.

JUDGMENT (Oral)  
(delivered by Hon'ble Mr Justice S.K.Dhaon)

The petitioner alleges that he was employed as a Casual Labourer by the respondents from December, 1985 to February, 1988, though he worked intermittently during this period. The principal prayer is that the respondents may be directed to regularise the services of the petitioner in accordance with the Scheme, which has already been prepared.

2. Apart from the fact whether the petitioner is entitled to get benefit of the Scheme, the application appears to be barred by time. Admittedly, the petitioner worked upto February, 1988 and has approached this Tribunal now for the first time.

3. The learned counsel for the petitioner has urged that we should make some observations that the petitioner may be given some benefit of the past service rendered by him. The petitioner's case shall be considered on merits and in accordance

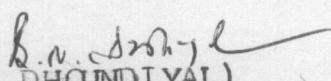
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with law, if and when fresh engagements are made.

4. With these observations, the application is dismissed.

5. There shall be no order as to costs.

  
(B.N. DHUNDIYAL)  
MEMBER(A)

  
(S.K. DHAON)  
VICE CHAIRMAN

/sds /